

DIVISION BENCH

ITEM NO.1

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA NO.311/2024 IN CP (IB) No.512/ALD/2019

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 2nd July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	YES BANK LTD V/S JAYPEE HEALTHCARE LTD
UNDER SECTION	7 IBC (IN CIRP)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Ms. Aishwarya Gupta with Sh. Kartikeya Saran, : *For Applicant/ IRP*
Sh. Ujjawal Satsangi, Advs.

ORDER

IA NO.311/2024

- 1.** Ld. Counsel representing the Applicant/ IRP is present and at the outset states that the respondent no.2 i.e. the Yes Bank is already in the process of defreezing the account, and therefore seeks adjournment of the present application by about four weeks to ascertain the same.
- 2.** In view of the request made, let the matter be adjourned for 2nd August, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

2nd July, 2024

Kavya Prakash Srivastava
(Stenographer)